

[Shri Annasaheb P. Shinde]

very right thing in appointing an expert committee to go into this problem and I am sure the new houses that may come up in the earthquake-ravaged areas will be mostly based on the suggestions of this committee.

SHRI JYOTIRMOY BOSU: I gave notice of a matter that I wanted to raise. I want to bring to your kind attention the reported statement made by Mr. C. Subramaniam that no further drought relief assistance will be released from the Central funds to Tamil Nadu...

MR. SPEAKER: I am not allowing it. What is wrong with you? Every-time you get up.

SHRI JYOTIRMOY BOSU: I am raising this matter under Rule 377.

MR. SPEAKER: I have not allowed anything today under Rule 377.

SHRI JYOTIRMOY BOSU: I have not been told anything. I have given notice.

MR. SPEAKER: Only when you are allowed, you are informed.

SHRI JYOTIRMOY BOSU: *

MR. SPEAKER: Not a word of what he says will go on record.

SHRI SEZHIYAN (Kumbakonam): This is a very serious matter.

MR. SPEAKER: May be, but there is a proper procedure. He cannot get up everytime.

SHRI JYOTIRMOY BOSU: I have given a written notice at 10 O'Clock.

MR. SPEAKER: We inform only those whose notices are admitted. This was not negatived. So, I can raise it.

MR. SPEAKER: You cannot monopolise the time of the House.

आप के क्लक, प्रॉसिडर बने हैं, उस के मुताबक चलन बरहिए। अह तो नहीं हुना चाहिए कि जिसका मर्जी जब आये खड़ा हो जाए। का मजक बना रख है?

12.54 hrs.

STATEMENT CORRECTING ANSWER TO A SUPPLEMENTARY QUESTION ON S.Q. No. 187 RE. STEPS TAKEN UNDER S.F.D.A. AND M.F.A.L. SCHEME IN WEST BENGAL

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): While answering a supplementary on Starred Question No. 187 in the Lok Sabha on 3-3-1975 by Shri B. V. Naik I had stated:

"These are administrative agencies established under the Registration of Societies Act at the district level and therefore, these agencies, which are implementing agencies and associated agencies are advisory boards on which small and marginal farmers can be got included. I shall draw the attention of the State Government to this particular aspect."

The correct reply to the supplementary question would be:—

"These are agencies established under the Registration of Societies Act at the district level. These agencies are coordinating and implementing organisations and have two representatives of Small and Marginal Farmers who are beneficiaries themselves, on the Governing Body. They are nominated by the State Governments. In addition, a representative of Scheduled Caste Small and Marginal Farmers is also taken on the Governing Body of these Agencies as a special invitee. This pattern is being followed for all the projects in the country.